

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A.No.2867 of 2020

Paltu Gope.Petitioner

-Versus-

1. The State of Jharkhand.
2. Subodh Chandra Mahato.Opp. Parties.

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. J.N.Upadhyay, Advocate.
For the State : Mr. Arun Kumar Pandey, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

The petitioner is apprehending his arrest in connection with Nimdih P.S. Case No.24 of 2018, for the offence registered under Sections 147,148,149,387,504 of the Indian Penal Code.

It has been submitted by learned Counsel for the petitioner that similarly situated co-accused persons have been granted anticipatory bail by this Court vide order dated 18.05.2019 passed in A.B.A.No. 7427 of 2018 and the case of the present petitioner stands on better footing than that of the co-accused who have been granted anticipatory bail, therefore, he may also be enlarged on anticipatory bail.

Learned Counsel for the State opposed the prayer.

In the facts and circumstances of the case, the petitioner is directed to surrender before the Court below within four weeks from today and on his such surrender, he shall be released on bail on furnishing bail bond of Rs.20,000/- (Twenty thousand) with two sureties of like amount each to the satisfaction of the A.C.J.M., Seraikella in connection with Nimdih P.S. Case No. 24 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure and subject to further conditions that the petitioner shall appear on each and every date before the concerned Trial Court till framing of charge.

(Dr. S.N. Pathak, J.)

P.K.S.